

Regarding problems to be faced by sugarcane farmers due to proposed implementation of Sugarcane (Control) Order-2024-laid

SHRI MALAIYARASAN D. (KALLAKURICHI): The Union Government is removing the legal sections that benefited the sugarcane farmers one by one in the currently in force Sugarcane Control Order-1966. They have repealed section 5A, which allowed sugar mills to give additional prices to farmers from the profits they make. They have repealed the legal section in the Sugarcane (Control) Order-1966, which allowed State Governments to announce and provide State Advised Price to protect the interests of sugarcane farmers. The Union Government has now announced about the Sugarcane (Control) Order-2024 and has sought opinions from sugar mills and State Sugar Departments. The Sugar (Control) Order-2024 bill, states that the Union Government must obtain permission to sell sugar and by-products including ethanol produced by sugar mills. The Sugar (Control) Order 2024 Bill states that even if sugar mills are asked to sell sugar pledged in banks. If this law is implemented, the 1966 law, which requires sugar mills to pay sugarcane to farmers within 14 days, will be repealed. Currently, the Union Government is setting monthly targets for the sale of sugar produced by sugar mills. As a result, sugar mills are struggling to sell sugar on time.